

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 25 of 2018

IN THE MATTER OF:

Smruti Shreyans Shah

...Appellant

Vs

The Lok Prakashan Ltd. & Ors.

...Respondents

Present:

Appellant: Ms. Madhvi Khanna, Ms. Anushree Kapadia, Ms. Niharica Khanna and Mr. Rajshri, Advocates.

Respondents: Dr. U. K. Choudhary, Sr. Advocate with Mr. Pavan S. Godiawala, Mr. Mahesh Agarwal, Mr. Rajeev Kumar, Mr. Sumit Malhotra and Ms. Natasha D. Shah, Advocates for R-2.

Ms. Garima Bajaj, Advocate for R-3.

With

Company Appeal (AT) No. 32 of 2018

IN THE MATTER OF:

Smruti Shreyans Shah

...Appellant

Vs

The Lok Prakashan Ltd. & Ors.

...Respondents

Present:

Appellant: Ms. Madhvi Khanna, Ms. Anushree Kapadia, Ms. Niharica Khanna and Mr. Rajshri, Advocates.

Respondents: Dr. U. K. Choudhary, Sr. Advocate with Mr. Pavan S. Godiawala, Mr. Mahesh Agarwal, Mr. Rajeev Kumar, Mr. Sumit Malhotra and Ms. Natasha D. Shah, Advocates for R-2.

Ms. Garima Bajaj, Advocate for R-3.

ORDER

24.07.2019: Ms. Madhvi Khanna, learned counsel appearing on behalf of the Appellant submits that the arguing counsel Dr. Abhishek Manu Singhvi, Sr. Advocate is on his legs before the Hon'ble Apex Court and will not be available to complete his arguments in rejoinder today.

Keeping it in view, we deem it fit to adjourn the matter and place it on **29th July, 2019 at 12:00 Noon**. It is made clear that 15 minutes will be allowed to the counsel for the Appellant to complete his arguments in rejoinder and in the event of this Appellate Tribunal not being addressed, it will be open to the Appellant to file written submission.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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